

Rep. by Act 35 of 1950.

ACT No. LV of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 10th September 1948)

An Act further to amend the Indian Income-tax Act, 1922.

WHEREAS it is expedient further to amend the Indian Income-tax Act, 1922 (XI of 1922), for the purposes hereinafter appearing;

It is hereby enacted as follows: —

1. Short title.—This Act may be called the Indian Income-tax (Amendment) Act, 1948.

2. Amendment of section 15B, Act XI of 1922.—In sub-section (1) of section 15B of the Indian Income-tax Act, 1922 (hereinafter referred to as the said Act), after the words "in respect of any sums paid by him" the words and figures "on or after the 1st day of April, 1948" shall be inserted.

3. Amendment of section 54, Act XI of 1922.—In sub-section (3) of section 54 of the said Act, at the end of clause (m) the word "or" shall be inserted, and after clause (m) the following clauses shall be inserted, namely:—

"(n) of such particulars to the Reserve Bank of India as are required by that Bank to enable it to compile financial statistics of international investments and balance of payments; or

(o) of such information as may be required by any officer or department of the Central Government or of a Provincial Government for the purpose of investigation into the conduct and affairs of any public servant."

4. Repeal of Ordinance XII of 1948.—The Indian Income-tax (Amendment) Ordinance, 1948 (XIII of 1948), is hereby repealed.

Price anna 1 or 1½d.